

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No.1790 of 1997

New Delhi this the 5th day of August, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN(J)  
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Mrs. Seema Sharma  
D/o Shri Grover Singh  
R/o House No.D-759, Gali No.5,  
Ashok Nagar,  
New Delhi-110 093.

...Applicant

By Advocate Shri U. Srivastava

Versus

1. Government of N.C.T.  
through Director General,  
Home Guards and Civil Defence,  
C.T.I. Complex,  
Raja Garden,  
Delhi.

2. Commandant,  
Home Guards,  
C.T.I. Complex,  
Raja Garden,  
Delhi.

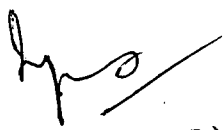
...Respondents

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice Chairman

The counsel for the applicant states that the only relief sought in this case is to dispose of his representation/appeal in accordance with law. The respondents are directed to dispose of his appeal/representation, in accordance with law within a period of 6 weeks from the date of receipt of a copy of this order.

O.A. is disposed of as above. No costs.

  
(K. MUTHUKUMAR)  
MEMBER (A)

  
(DR. JOSE P. VERGHESE)  
VICE CHAIRMAN

RAKESH